

H. N. BAHUGUNA): (a) and (b). Procedure regarding direct allotment of certain canalised bulk drugs/drug inter-mediate as specified in Section III of Import Trade Control Policy 1977-78 (Vol. I) was laid-down in paragraph 92 to 93 of the said policy. During 1977-78, M/s. Indian Drugs and Pharmaceuticals Ltd. and the State Chemicals & Pharmaceuticals of India Ltd. registered 605 and 444 applications respectively under the 'Direct Allotment' procedure. No provision of allocation of canalised raw material under the scheme of 'Direct Allotment' exists in the 1978-79 Import Policy

(c) As indicated above, the 'Direct Allotment' scheme has been discontinued in 1978-79. The question of obtaining Chartered Accountants' Certificate under the said scheme, therefore, does not arise. However, as per guidelines for distribution of canalised raw materials for 1978-79, for the purpose of calculating entitlements based on licenced capacities of formulations, the DGTD units registering with the State Chemicals & Pharmaceuticals of India Ltd. and M/s. Indian Drugs and Pharmaceuticals Ltd. are required to submit Chartered Accountants Certificate in respect of their entitlements based on such licenced capacities.

Publicity of 'Harmony Plan' of Dr. Gupta

7356. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a 'Harmony Plan' formulated by Dr. Mahabir Prashad Gupta—a Delhi Physician has been forwarded by the Prime Minister to the Minister of Information and Broadcasting for further action in the matter and giving the plan due publicity;

(b) if so, whether the Information Minister has received such reference

from the Prime Minister as has appeared in the 'National Herald' dated 25-2-1979 and important features of the 'Harmony Plan' formulated by Dr. Gupta and reaction of the Government thereto; and

(c) details of action taken/proposed by Government in this matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). Some papers relating to the writings of Dr. Mahabir Prashad Gupta were passed on to the Ministry of Information and Broadcasting by the Prime Minister's Office for appropriate action. Dr. Gupta also has met the Minister and has urged that the Ministry arrange publicity for his articles. It has been explained to him that the Ministry does not arrange publicity on behalf of private citizens.

Issue of New Licences to M/s. Synthetics and Chemicals Ltd.

7357. SHRI SURENDRA BIKRAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many new licences for diversification have been issued to Synthetics and Chemicals Limited during the last twelve years and why,

(b) how many licences have been utilised by this company and how many licences not utilised and surrendered and the reasons therefor; and

(c) which of such projects have been completed and how they are operating and which such projects are under erection and when expected to be completed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The industrial licences issued to M/s. Syn-